

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.NO.409/2022-B.SPL.

DATED:27.05.2022

C I R C U L A R

SUB: PROMOTIONS - DISTRICT JUDGES - Norms for promotion of District and Sessions Judges (Entry Level) under 65% quota by promotion from the cadre of Civil Judges (Senior Division) - Communication - Regarding.

-oOo-

As per Rule 4(2)(b) of the Andhra Pradesh State Judicial Service Rules, 2007 appointment to the category of District Judges shall be made as follows:

- i) By direct recruitment
- ii) By transfer strictly on the basis of merit through a limited departmental competitive examination (accelerated recruitment by transfer), and
- iii) By recruitment by transfer from among the Senior Civil Judges.

Provided that 25% xxxx
10% xxxx

65% of the cadre strength shall be filled up by promotion from among the category of Senior Civil Judges who have put in not less than five years of qualifying service by the end of 31st march of the year on the basis of seniority-cum-merit.

In view of Rule 4(2)(b) of the Andhra Pradesh State Judicial Service Rules, 2007 and Judgment of Hon'ble Apex Court in Malik Mazhar Sultan Vs. U.P.Public service Commission (Civil Appeal No.1867 of 2006), the High Court has framed norms for effecting promotions of Senior Civil Judges to the cadre of District Judges (Entry Level) under 65% quota.

The norms are as follows:

- i) Evaluation of ACRs of last five years;
- ii) Assessment of judgments of five civil and five criminal cases; and
- iii) Oral interview.

Further 100 marks will carry in the following manner for each criteria:

- i) Evaluation of ACRs - 50 marks;
- ii) Assessment of judgments - 40 marks;
- iii) Oral interview - 10 marks.

The evaluation of ACRs will be done based on the following norms in case of:

- i) Very Good - 90% out of 50 marks;
- ii) Good - 80% out of 50 marks;
- iii) Satisfactory - 70% out of 50 marks;
- iv) Average - 60% out of 50 marks; and
- v) Poor - 40% out of 50 marks.

Similarly, the assessment of the judgments will be based on the following norms in case of:

- i) Very Good - 90% out of 40 marks;
- ii) Good - 80% out of 40 marks;
- iii) Satisfactory - 70% out of 40 marks;
- iv) Average - 60% out of 40 marks; and
- v) Poor - 40% out of 40 marks.

As directed, the above norms are hereby communicated to all the officers and receipt of the circular must be acknowledged.

S. Srinivas
27-05-22
REGISTRAR (VIGILANCE)

To

1. The Registrar General, and other Registrars, High Court of Andhra Pradesh, Amaravati.
2. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's Website)
3. **THE PRL. DISTRICT JUDGES:**
Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krisna at Machilipatnam, Kurnool, Nellore Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram and West Godavari at Eluru.
4. The Presiding Officers of Labour Courts and Industrial Tribunals at Ananthapuramu, Guntur and Visakhapatnam.